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ITEM NO.54

COURT NO.2

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).32864/2013

(From the judgement and order dated 01/07/2013 in WP No.9892/2008 of The
HIGH COURT OF JUDICATURE AT ALLAHABAD)

NOIDA POWER CO.LTD.

Petitioner(s)

VERSUS

STATE OF U.P.& ANR

Respondent(s)

(With appln(s) for PERMISSION TO FILE LENGTHY LIST OF DATES and prayer for
interim relief and office report))

Date: 28/03/2014 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.M. LODHA

HON'BLE MR. JUSTICE KURIAN JOSEPH

For Petitioner(s)

Mr. Shanti Bhushan, Sr. Adv.

Mr. Vishal Gupta,Adv.

For Respondent(s)

Mr. Harish N. Salve, Sr. Adv.

Mr. Pradeep Misra,Adv.

UPON hearing counsel the Court made the following

O R D E R

Leave granted.

Hearing expedited.

Appeal to be listed for final hearing within one year from
today.

In modification of the interim order dated 25.11.2013, the
following interim order is passed to remain operative until disposal
of the Appeal :

The State of Uttar Pradesh or Uttar Pradesh Electricity
Regulatory Commission shall not revoke the licence of the petitioner
- NOIDA Power Company Ltd. - on the grounds stated in the impugned
order.

|(Rajesh Dham)
|Court Master

| |(Renu Diwan)
| |Court Master

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